F. No. 10/121/2016-NCLT(Pt.V)

Govt of India NATIONAL COMPANY LAW TRIBUNAL

6th Floor, Block-3. CGO Complex, Lodhi Road. New Delhi- 110003 **Dated**: 04.08.2025

Notification

Subject: Filling up of various posts in National Company Law Tribunal Benches on deputation basis.

Applications are invited for filling up the following posts in National Company Law Tribunal (NCL Γ) on deputation basis. The details of posts, pay scales, place of posting and number of vacancies are as follows:

S/N	Post	Bench	Pay level	No of posts (Tentative)
1	Deputy Registrar	New Delhi	Level-12 (Rs 78800-209200)	1
		Ahmedabad		1
		Bengaluru		1
	Court Officer	Chennai	Level-8 (Rs. 47600 – 151100)	1
2		Hyderabad		1
		Kolkata		1
		Mumbai		5
		New Delhi		5
		Ahmedabad		2
		Allahabad		1
		Amravati		- 1 ₆ /s.
	Private Secretary	Bengaluru		l
		Chandigarh		1
		Chennai		2
		Cuttack		1
3		Hyderabad		1
		Indore		1
		Jaipur		1
		Kochi		1
		Kolkata		2
		Mumbai		3
		New Delhi		7

		Ahmedabad		2
		Allahabad		1
		Bengaluru		
		Chandigarh		2
		Chennai		1
	Senior Legal	Cuttack		1
4	Assistant	Guwahati	Level-7 (Rs. 44900 – 142400)	1_
		Hyderabad	1.2 (100)	2
		Indore		1
		Jaipur		1
		Kochi		1
		Kolkata		2
		Mumbai		3
		New Delhi		4
		Ahmedabad		1
	Assistant	Allahabad	Level-6 (Rs. 35400 – 112400)	
		Chandigarh		1
5		Chennai		1.
		Hyderabad		1
		Kolkata		1
		Mumbai	2	
		New Delhi		6
		A1 1 1 1		
	Stenographer Grade- I/Personal Assistant.	Ahmedabad	Level-6 (Rs. 35400 – 112400)	
6		Chandigarh		1
		Mumbai		2
		New Delhi		2
7	Cashier	New Delhi	Level 4 (Rs. 25500 – 81100)	1
		A beread by the		1
		Ahmedabad		1
	Record Assistant	Bengaluru	Level 4 (Rs. 25500 – 81100)	1
8		Chandigarh		
U		Chemiai		
		Kolkata		
		Mumbai		2
		New Delhi		2

- 2. Vacancy position is tentative and may increase or decrease. The selected candidate will be required to serve at NCLT Bench for which he/she is selected.
- 3. The candidates who apply for the post(s) will not be allowed to withdraw their application(s) subsequently. Candidates who are not willing to join upon Selection may kindly not apply for the deputation posts.
- 4. The details of the post, along with eligibility criteria, educational qualification/ experience etc. required for the post is given in the enclosed **Annexure-I**. The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020 may kindly be seen at NCLT website, i.e., https://nclt.gov.in under the link 'Career'.
- 5. The period of appointment on deputation will be initially for a period of three years or till further orders, whichever is earlier. Other terms and conditions of service shall be governed by O.M. No. 6/8/2009-Estt..(Pay II) dated 17th June, 2010 of Department of Personnel & Training, Ministry of Personnel Public Grievances & Pensions, Govt. of India as amended from time to time.
- 6. The officers and staff joining/already joined in NCLT on deputation, and already availing GPRA facility in their parent body, have been allowed to continue the benefit of GPRA on joining NCLT. However, the officers and staff not already availing GPRA in their parent body will not be eligible to apply for General Pool Residential Accommodation on joining NCLT on deputation.
- 7. Maximum age limit for appointment on deputation to the above posts is 56 years as on the closing date of receipt of applications.
- 8. Last date for receipt of applications will be 90 days from the date of publication of the advertisement in the Employment News/Rozgar Samachar.
- 9. Willing and eligible officers may submit their applications, duly filled in the prescribed proforma through proper channel only.
- 10. The documents required for the considering of application are:
 - a) Bio-data in Prescribed Proforma(Annexure-II)
 - b) Supporting certificate/ documents in respect of claimed educational qualifications including essential qualifications of Bachelor Degree.
 - c) Cadre Clearance certificate stating that in event of selection, he will be relieved immediately issued by cadre controlling authority.
 - d) Attested photocopies of the APARs/ACRs for the last 5 years.
 - e) Vigilance Clearance Certificate and Integrity Certificate issued by the respective department.
 - f) The details of major/minor penalties imposed on the officer during the last 10 years.
 - g) Details of experiences in terms of eligibility criteria for the post may also be clearly mentioned in bio-data form.
- 11. Application in the prescribed proforma (Annexure-II) complete in all respect along with the certificate attached to the application from the employer/head of office/forwarding authority and certified copies of ACRs/APARs for the last five years may be sent to the following address:-

The Secretary, NCLT National Company Law Tribunal, 6th Floor, Block No. 3, C.G.O. Complex, Lodhi Road, New Delhi – 110 003. 12. Applications received after the last date, or incomplete in any respect or those not accompanied by the documents/ information as per Para 10 above will not be considered. The Cadre Authorities may ascertain that the particulars sent by the officers are correct as per the records. The eligibility criteria and application form as well as Recruitment Rules are also available on NCLT website www.nclt.gov.in (under"Career")..

Sd/(Prem Prakash)
Secretary, NCLT
Tel: 011-24361685
Email: admn@nclt.gov.in;

Copy to:

- 1. Registrar Generals of All High Courts.
- 2. Secretaries to Government of India, All Ministries Departments of the Government of India.
- 3. All Chief Secretaries to the State Governments / Union Territories.
- 4. All RDs / ROCs / OLs in the Ministry of Corporate Affairs.
- 5. Registrar, National Company Law Appellate Tribunal (also requested to upload the vacancy circular on the NCLAT's website).
- 6. Secretary, Competition Commission of India.
- 7. Chairperson, Insolvency and Bankruptcy Board of India.
- 8. Secretary, National Financial Reporting Authority.
- 9. The Director General CISF, CRPF, BSF, ITBP
- 10. The General Manager, Indian Railways
- 11. Director General Ordnance (C&S), Ordnance Factory Board
- 12. Technical Director, NIC, MCA with the request to upload the vacancy circular on the online portal.
- 13. Technical Director, NIC, DoPT with the request to upload the vacancy circular on the DoPT's website.
- 14. E-governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry

Eligibility Conditions for the post of Deputy Registrar Eligibility Conditions Officers working under Central Government or State Governments or Union Territorie r Courts or Tribunals or statutory organisations a degree in law from a recognised
Officers working under Central Government or State Governments or Union Territorie r Courts or Tribunals or statutory organisations a degree in law from a recognised
r Courts or Tribunals or statutory organisations a degree in law from a recognised
University.
h) holding analogous post on regular basis; or hi) a post in level 11 as per pay matrix of Seventh Central Pay Commission or equivalent vith five years' regular service in the grade. h) Having experience in administrative or establishment or court matters. Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation.
Similarly, deputationists shall not be eligible for consideration for appointment by promotion. Note 2: The period of deputation including the period of deputation in another excadre post held immediately preceding this appointment shall ordinarily not exceed five years.
Note 3: The maximum age-limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications.
Note 4: For purposes of appointment on deputation basis, the service rendered on regular basis by an officer prior to 01st January, 2016 or the date from which the revise pay structure based on the Seventh Central Pay Commission recommendations had been extended, shall be deemed to be service rendered in the corresponding level if the pay matrix of the Seventh Central Pay Commission
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	Details of eligibility Conditions for the posts of Court Officer						
Post	Eligibility Conditions						
Court Officer	Officers working under Central or State Governments or Union Territories or Courts or Tribunals/ possessing preferably a degree in law from a recognised University;—;- (a) (i) holding analogous post on regular basis; or (ii) a post in level 7 in pay matrix of Seventh Central Pay Commission or equivalent with two years' regular service in the grade; or (iii) a post in Level 6 in pay matrix of Seventh Central Pay Commission or equivalent with six years' regular service in the grade, (b) (i) having experience in administrative or establishment or court matters						
	Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion. Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed three years. Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications. Note 4: For purposes of appointment on deputation/ absorption basis, the service rendered or a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission						

	f eligibility Conditions for the posts of Private Secretary					
Post	Eligibility Conditions					
Private Secretary	Officers working under Central or State Governments or Union Territories or Courts of Tribunals possessing skill norms i.e. dictation @ 110WPM (English). Transcription of computers fifty five word per minute;— (i) holding analogous post on regular basis; or					
	(ii) a post in level-7 in pay matrix of Seventh Central Pay Commission or equivalent with tw years' regular service in the grade; or					
	(iii) a post in Level-6 in pay matrix of Seventh Central Pay Commission or equivalent with si years' regular service in the grade.					
	Note 1: The departmental officers in the feeder grade who are in direct line of promotion sha not be eligible for consideration for appointment on deputation. Similarly, deputationists sha not be eligible for consideration for appointment by promotion.					
	Note 2 : The period of deputation including the period of deputation in another ex-cadre postheld immediately preceding this appointment shall ordinarily not exceed three years.					
	Note 3: The maximum age limit for appointment by deputation shall not be exceeding fift six years as on the closing date of receipt of applications.					
	Note 4: For purposes of appointment on deputation/ absorption basis, the service rendered of a regular basis by an officer prior to 01st January, 2016 or the date from which the revise pay structure based on the Seventh Central Pay Commission recommendations has bee extended, shall be deemed to be service rendered in the corresponding level in the Pay Matri of the Seventh Central Pay Commission.					

	Eligibility Conditions
Legal	Officers working in Central or State Governments or Union Territories or Courts or Tribunal possessing degree in law from a recognised University and:
	(i) holding analogous post on regular basis; or
	(ii) a post in level-6 in pay matrix of Seventh Central Pay Commission or equivalent with five years' regular service in the grade; or
	(iii) a post in Level-5 in pay matrix of Seventh Central Pay Commission or equivalent wi eight years' regular service in the grade;
	Note 1: The departmental officers in the feeder grade who are in direct line of promotion shanot be eligible for consideration for appointment on deputation. Similarly, deputationists shanot be eligible for consideration for appointment by promotion.
	Note 2 : The period of deputation including the period of deputation in another ex-cadre policy held immediately preceding this appointment shall ordinarily not exceed three years.
	Note 3 : The maximum age limit for appointment by deputation shall not be exceeding fifty-syears as on the closing date of receipt of applications.
	Note 4: For purposes of appointment on deputation/ absorption basis, the service rendered a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pastructure based on the Seventh Central Pay Commission recommendations has been extended shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh Central Pay Commission.
	Legal

De	etails of eligibility Conditions for the posts of Assistant
Post	Eligibility Conditions
Assistant	Officials working under Central or State Governments or Union Territories or Courts of Tribunals: (a) (i) holding analogous post on regular basis; or (ii) post in level-5 in pay matrix of Seventh Central Pay Commission or equivalent with six years' regular service in the grade; or (iii) a post in level-4 in pay matrix of Seventh Central Pay Commission or equivalent with territorial pays regular service in the grade. (b) having knowledge of computer operation. Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion. Note 2: The period of deputation including the period of deputation in another ex-cadre posheld immediately preceding this appointment shall ordinarily not exceed three years.
	Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty sit years as on the closing date of receipt of applications. Note 4: For purposes of appointment on deputation/ absorption basis, the service rendered of a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pastructure based on the Seventh Central Pay Commission recommendations has been extended shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh Central Pay Commission.

Post	Assistant Eligibility
1000	Conditions
Stenographer Grade-I/Personal Assistant	Officers working as Stenographers or Personal Assistants under Central or State Government or Union Territories or Courts or Tribunals possessing skill norms i.e. dictation @100WPN (English). Transcription 50 WPM on computer;
	(i) holding analogous post on regular basis; or
	(ii) a post in level-5 in pay matrix of Seventh Central Pay Commission or equivalent with six years' regular service in the grade
	(iii) a post in level-4 in pay matrix of Seventh Central Pay Commission or equivalent with tengence years' regular service in the grade
	Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.
	Note 2: The period of deputation including the period of deputation in another ex-cadre posheld immediately preceding this appointment shall ordinarily not exceed three years.
	Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications.
	Note 4 : For purposes of appointment on deputation/ absorption basis, the service rendered of a regular basis by an officer prior to 01st January, 2016 or the date from which the revised par structure based on the Seventh Central Pay Commission recommendations has been extended shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh Central Pay Commission.

De	etails of eligibility Conditions for the posts of Cashier
Post	Eligibility Conditions
Cashier	Officials working under Central or State Governments or Union Territories or Courts Tribunals; (i) holding analogous posts on regular basis; or
	(ii) a post in level-3 in pay matrix of Seventh Central Pay Commission or equivalent with fi years' regular service in that grade and having successfully completed cash and accountraining; or
	(iii) a post in level-2 in pay matrix of Seventh Central Pay Commission or equivalent with eigyears' regular service in that grade and having successfully completed cash and accountraining.
	Note 1 : The period of deputation including the period of deputation in another ex-cadre policy held immediately preceding this appointment shall ordinarily not exceed three years.
	Note 2: The maximum age limit for appointment by deputation shall not be exceeding fifty s years as on the closing date of receipt of applications.
	Note 3 : For purposes of appointment on deputation/ absorption basis, the service rendered a regular basis by an officer prior to 01st January, 2016 or the date from which the revised p structure based on the Seventh Central Pay Commission recommendations has been extended shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh Central Pay Commission.

Details of eligibility Conditions for the posts of Record Assistant							
Post	Eligibility Conditions						
Record Assistant	Officials working under Central or State Governments or Union Territories or Courts Tribunals or statutory organisations;						
	(i) holding analogous posts on regular basis; or						
	(ii) holding a post in level -2 in pay matrix of Seventh Central Pay Commission with eight years regular service in the grade.						
	Note 1: The departmental officers in the feeder grade who are in direct line of promotion shal not be eligible for consideration for appointment on deputation. Similarly, deputationists shal not be eligible for consideration for appointment by promotion.						
	Note 2 : The period of deputation including the period of deputation in another ex-cadre posheld immediately preceding this appointment shall ordinarily not exceed three years.						
	Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications.						
	Note 4 : For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh Central Pay Commission.						

Details of eligibility Conditions for the posts of Staff Car Driver							
Post	Eligibility Conditions						
Staff Car Driver	From amongst the regular Despatch Rider/ Multi-Tasking Staff in level-1 in pay matrix of Seventh Central Pay Commission employees of the Central or State Governments or Union Territories or Courts or Tribunals who fulfil the qualification and experience as below:						
	Essential: 1. A pass in the 10th standard.						
	2. Possessing a valid driving license for motor cars.						
	3. Knowledge of motor mechanism and be capable of removing minor defects in motor vehicle						
	4. Experience of driving of a motor car for at least three years.						
	Desirable:						
	3 years' service as Home Guard or Civil Volunteer						

ANNEXURE - II

Paste here self

APPLICATION FOR THE POST OF COURT OFFICER/ PVT. SECRETARY/ SR. LEGAL ASSISTANT/ ASSISTANT/ STENO-II/ CASHIER/ RECORD ASSISTANT/ STAFF CAR DRIVER ON DEPUTATION BASIS IN NATIONAL COMPANY LAW TRIBUNAL

							attested pas coloured ph		
1.	Post Applied	For		:					
2.	Name of the	Bench applied	for	:					
3		LOCK LETTE							
4.	Date of Birth			:					
5.	Date of retire Government	ement under Ce Rules	entral						
6.	Service to w	hich you belon	g	:					
7.	Whether SC/ST			:					
8.	Office Address			:					
	Telephone N	0.		:					
	Fax No.			:					
9.	Correspondence Address			:					
	Telephone No.			:			HI LANGE		
	Mobile No.			:					
	Email id (mandatory)			:					
10.	Permanent A	ddress		ŀ					
11.	Level in Pay Matrix along with Present Pay, Present Post held and date of present posting		:						
12.	Educational	Qualifications	(Matric or	nw	ards)				
	Exam Passed	Name of University/ Institute/ Board	Year of Passing		Duration of Course	Subjects		Percentage Marks (Mer Distinction, any)	ntion
	Land to the same of the same o	Later and the second second	1	1					

3	Details of employment (in Chronological Sl. Name of the Post held Per				Nature of	Level in Pay	Nature of	
	No	office				appointment (Regular/ Ad- hoc/	Matrix/Pay band and Grade Pay	duties
				From	То	Deputation)	l dy	
4.		ture of present manent/Ad-ho			:			
5.	In case the present employment is held on deputation, please state: a) The date of initial appointment: b) Period of appointment: c) Name and address of the present office / organization: d) Name and address of parent office/organization:							
6.	Det	tails of training	undergone					
7.	Details of proficiency in computer			:				
8.	Any other information, applicant wants to furnish							
19.	Please state briefly how you find yourself be					itable for the n	ast applied fam	

	rel in Pay Matrix/Pay Band/Grade Pay pertaining to Central t of the Pay Scale viz-a-viz the Central Government's pay
Curriculum Vitae duly supported by docu Selection Committee at the time of selection	ancy circular/advertisement and I am well aware that the ments submitted by me will also be assessed by the on for the post. It is also certified that the information st of my knowledge. In the event of my selection I shall stattached to the post.
Place: Date:	Signature of the CandidateAddress:
Certificate to be furnished by the En	nployer/Head of Office/ Forwarding Authority:
certified: - 1. That there is no vigilance/disciplinar Shri/Smt. 2. That his/her integrity is certified 3. That his/her CR/ APAR dossier in or the last five years duly attested by an of India or above, are enclosed. 4. That no major/minor penalty has bee 5. That the cadre controlling authority has the post applied for. Place: Date:	shed by Shri/Smt are correct and and experience mentioned in vacancy circular. It is also by case or criminal case pending or contemplated against briginal is enclosed/photocopies of the ACRs/APARs for officer of the rank of Under Secretary to the Government on imposed on him/her during the last ten years. The shade is not objection to the consideration of the applicant for Signature: Name: Designation: Tel. No. (Office Seal)
List of enclosures: 1.	
2	